

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**(Civil Writ Jurisdiction)**  
**W.P. (C) No. 2217 of 2010**

.....  
Ranchi Bus Owners Association ..... Petitioner  
**Versus**  
The State of Jharkhand & Others ..... Respondents

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through : Video Conferencing)**

.....  
For the Petitioner : Mrs. Rakhi Rani, Advocate.  
For the Respondent-State : Mr. Manish Mishra, G.P.-V.  
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**05/08.09.2021.**

When the matter is taken up, learned counsel, Mrs. Rakhi Rani has submitted that previous counsel, Mr. Rajiv Anand is no more, though the petitioner Ranchi Bus Owners Association through its President, Krishna Mohan Singh, son of Sri Janardan Prasad Singh has asked her to take time to assist this Court properly.

Learned counsel for the State, Mr. Manish Mishra, G.P.-V has submitted that inadvertently the order dated 16.07.2019 has not been complied by the State, as such, two weeks' time may be granted to comply the same, as pertinent question has come before this Court that whether the State Government has come out with any notification in terms of the proviso to Section 1(4) of the Motor Transport Workers Act, 1961 or not ?

As prayed by learned counsel for the State, put up this case on 29.09.2021.

Let the name of Mr. Rajiv Anand be deleted and G.P.-V be reflected on behalf of respondent State in place of G.P.-I in the cause list.

**(Kailash Prasad Deo, J.)**

Sunil/-